

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P.(IB) 1883/(MB) /2019

CORAM:

SHRI V. P. SINGH

MEMBER (J)

SHRI RAJESH SHARMA

MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 21.8.2019

NAME OF THE PARTIES: Raj Textiles

V/s

Ashapura Intimates Fashions Ltd

Section 9 of the Bankruptcy and Insolvency Act, 2016

ORDER

22.C.P.(IB)-1883 (MB)/2019

Counsel for the Operational Creditor sought leave of the court for withdrawing the petition. Prayer is allowed. Petition is dismissed as withdrawn.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
V. P. SINGH
Member (Judicial)